



भारतसरकार
GOVERNMENT OF INDIA

कार्यालय महानियंत्रक एकस्व, अभिकल्प और व्यापार चिह्न
Office of The Controller General
Patents, Designs & Trade Marks
वाणिज्य और उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Department for Promotion of Industry and Internal Trade

बौद्धिक संपदा भवन
BOUDDHIK SAMPADA BHAWAN
प्लॉटन 32/ Plot No. 32
सैक्टर 14/ Sector 14
द्वारका/ Dwarka भारत / India
दूरभाष / Tel: +911125300205
ई-मेल / E-Mail : cgooffice.in@nic.in
वेबसाइट / Website: www.ipindia.gov.in

संख्या/ No. CG/F/CGPDTM/DL-10/4908

दिनांक/Date: 16.10.2026

PUBLIC NOTICE

Subject: Invitation of suggestions/objections from stakeholders for the framing of comprehensive guidelines on the use/misuse of Artificial Intelligence (AI) and the menace of squatting, in compliance with the Order dated 13.10.2026 passed by the Hon'ble High Court of Delhi in W.P.(C)-IPD 16/2026, titled *Stryten Energy LLC v. Nidhi Agarwal & Ors.*

1. In compliance with the Order dated 13.10.2026 passed by the Hon'ble High Court of Delhi in W.P.(C)-IPD 16/2026, wherein the Hon'ble Court has observed that comprehensive guidelines are required to deal with the use/misuse of Artificial Intelligence (AI) and the menace of squatting, and has directed the Controller General of Patents, Designs & Trade Marks to invite suggestions/objections qua the aforesaid aspects and, thereafter, to compile the same and suggest comprehensive, workable guidelines, it is hereby notified as follows:
2. All concerned stakeholders, are invited to submit their formal suggestions/objections electronically to llc-ipo@gov.in within a period of three (3) weeks from the date of publication of this Public Notice. The subject line of the communication shall be marked as: "Suggestions/Objections – Guidelines on AI and Squatting."
3. We appreciate that the submissions shall be made before the expiry of the period of three (3) weeks as mentioned in the above said order. It is to be noted that the comprehensive guidelines on the use/misuse of Artificial Intelligence (AI) and the menace of squatting particularly in Trademark prosecutions shall be implemented for all pending applications and the new applications received by the office.

Sd/-

Office of the Controller General of Patents | Designs
Trade Marks | Registrar of Copyrights & GI